

NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH COURT-II

1. C.P.(IB)-4241(MB)/2018

SHRI H.V. SUBBA RAO
HON'BLE MEMBER (J)

SHRI RAVIKUMAR DURAISAMY
HON'BLE MEMBER (T)

**ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE
NATIONAL COMPANY LAW TRIBUNAL HELD ON 11.06.2021**

NAME OF PARTIES: Prasad Film Labs (Mumbai) Pvt. Ltd.
V/s
Vistaar Entertainment Ventures Pvt. Ltd.

Section U/s 9 of the Insolvency and Bankruptcy Code, 2016
ORDER

The matter is taken up through Virtual hearing (VC). Ld. Counsel Mr. Abheejit Marathe appeared for the Operational Creditor. Ld. Counsel Mr. Dikshit Mehta appeared for the Corporate Debtor.

The Ld. Counsel for the Operational Creditor submitted that the matter has been amicably settled and he has filed the Withdrawal Memo dated 10.06.2021 confirming that he has received the outstanding amount of Rupees Eight Lakhs by way of RTGS as full and final settlement. The Withdrawal Memo is signed by the Director of the Operational Creditor. The Withdrawal Memo is taken on record and accepted.

Accordingly, **C.P.(IB)-4241(MB)/2018** is **Disposed** of as **Withdrawn**. File to be consigned to records.

Sd/-
H.V. SUBBA RAO
Member (Judicial)

Dated this the 11.06.2021
AAH

Sd/-
RAVIKUMAR DURAISAMY
Member (Technical)